

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 30

IA Nos.1337/23, 1724/23, 1731/23, 1742/23,  
1743/23, 1744/23, 1745/23, 1746/23

In  
CP(IB) No. 50/Chd/Pb/2020  
(Admitted)

Under Section 7,&33(2) & 19(2) & 66 IBC 2016  
R 11 NCLT

**In the matter of:-**

State Bank of India

...Petitioner/Financial Creditor

Vs.

Sahil Spintex Ltd. & Ors.

...Respondent/Corporate Debtor

**Present:** Mr. Pulkit Goyal, Advocate for the applicant-RP.

**IA No. 1337/23**

The learned counsel for the applicant is directed to file an affidavit of service. None for the respondents.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List the matter on 19.09.2023.

**IA No.1724/23**

Learned counsel for the liquidator is directed to file convenience performa within two weeks. List the matter on 19.09.2023.

**IA No.1731/23**

This application has been filed under Section 19(2) of the Code having four respondents. Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 19.09.2023.

**IA No.1742/23**

This application has been filed for placing on record the 14<sup>th</sup> progress report from 11.07.2023 to 31.07.2023. The same is taken on record subject to just exceptions. Thus IA No.1742/2023 is disposed of accordingly.

**IA No.1743/23**

This application has been filed for placing on record the 12<sup>th</sup> progress report from 18.05.2023 to 17.06.2023. The same is taken on record subject to just exceptions. Thus IA No.1743/2023 is disposed of accordingly.

**IA No.1744/23**

This application has been filed for placing on record the 11<sup>th</sup> progress report from 18.04.2023 to 17.05.2023. The same is taken on record subject to just exceptions. Thus IA No.1744/2023 is disposed of accordingly.

**IA No.1745/23**

This application has been filed for placing on record the 13<sup>th</sup> progress report from 18.06.2023 to 10.07.2023. The same is taken on record subject to just exceptions. Thus IA No.1745/2023 is disposed of accordingly.

**IA No.1746/23**

This application has been filed for placing on record the 10<sup>th</sup> progress report from 18.03.2023 to 17.04.2023. The same is taken on record subject to just

exceptions. Thus IA No.1746/2023 is disposed of accordingly.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

August 07, 2023  
PRF

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**